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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
DELHI

Dated Friday the 28th day of July, one thousand nine  
hundred and eighty nine

PRESENT

Hon'ble Shri S.P.Mukerji-Vice Chairman

REVIEW APPLICATION No.83/89

in OA 941/89

Shri Niranjan Naik . . . Applicant

Vs.

Union of India and others . . . Respondents

ORDER

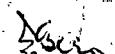
(Shri S.P.Mukerji, Vice Chairman)

I have gone through the Review Application and find that there is no error apparent on the face of record and no new fact has been brought in our notice which was not available to the Review Applicant before which would warrant reconsideration of the order. The grounds adduced by the Review Applicant are relevant only for an appeal and not for a review. I see no merit in the Review Application and would suggest that the same may be dismissed. Hon'ble Shri T.S.Oberoi may kindly see for his views and return the same to the Registry of the Principal Bench, if he agrees with me.

  
(S.P. Mukerji)  
Vice Chairman  
28.7.89

S.n.

I have perused the contents of the R.A. together with the above views recorded by Hon'ble Shri S.P. Mukerji. In my view, too, there is no new fact warranting any change in our order previously passed, by way of Review Petition.

  
(T.S. Oberoi)  
Member (J)  
4.8.1989.